

## FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR  
VADERA TRADELINK PRIVATE LIMITED OPERATING IN  
[Non -specialized retail trading in stores including as a developer in the real estate projects.]**

**AT  
H- 238/239, 2<sup>ND</sup> PHASE (EXTN.) RIICO  
INDUSTRIAL AREA, BARMER, RAJASTHAN-344001**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Vadera Tradelink Private Limited PAN : AACCV7429H CIN : U52190RJ2008PTC026035
2.	Address of the registered office	H- 238/239, 2 <sup>nd</sup> Phase (Extn.) RIICO Industrial Area, Barmer, Rajasthan- 344001
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	At Barmer District & Chokha, and Lordi Pandit Ji in Jodhpur District, Rajasthan
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available detail can be sought by email at cirp.vadera@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from RP through the following Email ID cirp.vadera@gmail.com
10.	Last date for receipt of expression of interest	03-04-2024 (Wednesday)
11.	Date of issue of provisional list of prospective resolution applicants	13-04-2024 (Saturday)
12.	Last date for submission of objections to provisional list	18-04-2024 (Thursday)
13.	Date of issue of final list of prospective resolution applicants	27-04-2024 (Saturday)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02-05-2024 (Thursday)

15.	Last date for submission of resolution plans	01-06-2024 (Saturday)
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.vadera@gmail.com">cirp.vadera@gmail.com</a>



**Rishabh Chand Lodha**  
**IBBI/IPA-001/IP-P01075/2017-18/11766**  
**E-5, Shraman Basant Vihar, Gandhi**  
**Nagar ,Bhilwara,Rajasthan ,311001**  
**For Vadera Tradelink Private Limited**

**Date : 19-03-2024**  
**Place : Bhilwara**

# जिला प्राधिकरण के सचिव देवेन्द्र सिंह भाटी ने बांगड़ अस्पताल पत्नी व रिश्तेदार ने षडयंत्र रच पुत्रों से करवाई थी वृद्ध पिता की हत्या



मरु लहर न्यूज

पत्नी। पीड़ित महिलाओं को न्याय दिलाने के लिए बांगड़ अस्पताल में संचालित सखी वन स्टॉप सेंटर का जिला प्राधिकरण के सचिव देवेन्द्र सिंह भाटी द्वारा निरीक्षण किया गया। निरीक्षण के दौरान केन्द्र प्रबंधक सुश्री देवी



मरु लहर न्यूज

आवश्यक दिशा निर्देश दिए। निरीक्षण के पश्चात् देवेन्द्र सिंह भाटी द्वारा कहा गया कि केन्द्र द्वारा पिंडित महिलाओं को न्याय दिलाने हेतु सक्रिय रूप से सकारात्मक कार्य किया जा रहा है, जो सहायनीय है। इस मौके पर केस वर्कर श्रीमती गीता देवी, आई टी वर्कर राजसिंह चौधरी, सुरक्षाकर्मी नविन कुमार व हेल्पर रेखा उपस्थित रहे।



## पिता की हत्या प्रकरण के चार आरोपी गिरफ्तार

मरु लहर न्यूज

सोजत। सिरियारी पुलिस ने बीते आठ दिनों पूर्व धनला ग्राम में एक वृद्ध व्यक्ति को आपराधिक षडयंत्र रचकर हत्या करने के प्रकरण का पर्दाफाश किया है। पुलिस ने त्वरित कार्रवाई करते हुए इस प्रकरण में एक महिला आरोपी समेत चार आरोपियों को गिरफ्तार किया है। पुलिस उपअधीक्षक देवरावसिंह सोढ़ा के सुपरविजन में थानाधिकारी गीतासिंह जाट की अगुवाई में पुलिस टीम का गठन कर वृद्ध की हत्या वारदात का पर्दाफाश किया है। थानाधिकारी जाट ने बताया कि गत दिनों धुआवा बेरा धनला निवासी छोगाराम पुत्र अमराराम सीरवी ने रिपोर्ट दी थी कि 11 मार्च को मेरे भाई पुनाराम गोद पुत्र जीवाराम सीरवी धुआवा बेरा धनला जो अपनी जमीन बेचान नहीं होने देने की रजिष्ट्र को लेकर मृतक की पत्नी गीता, रिश्तेदार मांगीलाल निवासी जवाली व मृतक के पुत्र अशोक व योगेश ने मिलकर आपराधिक षडयंत्र रचकर मेरे भाई का गला घोटकर हत्या कर दी थी तथा सबूत मिटाने के लिए घर में लगे लोहे के चदरों को मोड़कर हत्या की घटना को साधारण मृत्यु का रूप देकर पुलिस व परिवार वालों को गुमराह किया गया था। पुलिस ने कार्रवाई करते हुए इस मामले को गंभीरता से लेते हुए पड़ताल कर आरोपित धनला निवासी योगेश कुमार पुत्र स्व. पुनाराम, धनला निवासी अशोक कुमार पुत्र स्व. पुनाराम, रानी हाल बेरा धुआवा सरहद धनला निवासी मांगीलाल पुत्र खीमाराम व धनला निवासी श्रीमती गीता पत्नी पुनाराम को गिरफ्तार किया है। कार्रवाई में थानाधिकारी श्रीमती जाट, एएसआई हंसराज मीणा, हेड कॉन्स्टेबल रामनिवास, कॉन्स्टेबल नाथुराम, बुद्धाराम, देवीसिंह, विक्रम, अशोक, मुकेश, पुष्पा सोनी, प्यारेलाल, श्यामलाल, काराराम, श्रीमती शकुन्तला, लक्ष्मणसिंह, सुरेश, चंद्रदेव, गौतमचंद का सहयोग रहा।

## जिला स्तर पर बीएलओ की कार्यशाला आज

मरु लहर न्यूज

पत्नी। लोकसभा आम चुनाव 2024 में मतदान प्रतिशत में शतप्रतिशत अभिवृद्धि को लेकर मंगलवार को जिला परिषद सभागार में जिला निर्वाचन अधिकारी एल एन मंत्री की अध्यक्षता में बूथ लेवल अधिकारियों की बैठक आयोजित की जाएगी। जिला नोडल अधिकारी (स्वीप) एवं मुख्य कार्यकारी अधिकारी जिला परिषद नंदकिशोर राजोरा ने बताया कि बैठक में लोकसभा चुनाव 2019 में 50 प्रतिशत से कम मतदान वाले पाली जिले के 105 मतदान केंद्र के बीएलओ भाग लेंगे। बैठक के दौरान बूथ स्तर पर मतदान प्रतिशत कम रहने के कारणों पर चर्चा करने के साथ ही स्वीप कार्य योजना तैयार कर गतिविधियां आयोजित करने पर चर्चा की जाएगी। वहीं प्रवासी मतदाताओं से फोन द्वारा संपर्क करके लोकसभा चुनाव 2024 में 26 अप्रैल को मतदान करने हेतु आमंत्रित किया जाएगा।

## शुक्रवार को 'होली का रंग-मतदान के संग' थीम पर लोक नृत्यों का आयोजन कर मतदाताओं को किया जायेगा जागरूक

मरु लहर न्यूज

जालोर। जिले में लोकसभा आम चुनाव-2024 के संबंध में स्वीप गतिविधियों के तहत 22 मार्च, शुक्रवार को जिला, उपखण्ड व ग्राम पंचायत स्तर पर 'होली का रंग-मतदान के संग' थीम पर लोक नृत्य का आयोजन कर मतदाताओं को जागरूक किया जायेगा। स्वीप के प्रभारी अधिकारी एवं जिला परिषद के मुख्य कार्यकारी अधिकारी जवाहर चौधरी ने बताया कि स्वीप के तहत 22 मार्च, शुक्रवार को आम चोहड़ों व चौराहों पर स्थानीय कलाकारों के माध्यम से 'होली का रंग-मतदान के संग' थीम पर गैर, ढोल व लूर नृत्य का आयोजन कर मतदाता जागरूकता का संदेश दिया जायेगा।

## शिक्षा कोष मे नेग के रूप में कुम्पावत ने 5100 रुपया का सहयोग राशि भेंट कि गई

मरु लहर न्यूज

कीरवा। निकटवर्ती ढोला गांव मे ईश्वर सिंह कुम्पावत पुत्र हरिसिंह कुम्पावत के पुत्र रत्न के दूढ़ उत्सव पर शिक्षा नेग कुम्पावत परिवार द्वारा शिक्षाकोष टीम के लक्ष्मणसिंह गिरवार को 5100 रुपए दिये गए। समाज में शिक्षा को बढ़ावा देने के लिए शिक्षा कोष खोला गया है, जो समाज की ओर से सहयोग किया जा रहा है। इस उत्सव पर मोतीसिंहजी पांचलवाडा परिवार कि ओर से दूढ़ लेकर आए थे। इस अवसर पर करणी सेना के जोधपुर संभाग महामंत्री प्रेम सिंह कुम्पावत, ढोला ने शिक्षा कोष के कार्य कि प्रशंसा करते हुए यह राशि भेंट कराई। ढोला के पाटवी भवरसिंह कुम्पावत, नारायण सिंह, कानसिंह, मदनसिंह कुम्पावत, वकील ईन्दरसिंह लापोद, विक्रम सिंह सोनीगरा लापोद के साथ गांव के समस्त समाजों के व्यक्ति मौजूद थे।

## विद्यालय को कुर्सियां भेंट की

मरु लहर न्यूज

सुमेरपुर। स्थानीय विद्यालय में आज 18 मार्च 2024 को प्रेरक डॉ. ज्योत्सना कंवर न्यूरो साइंटिस्ट की प्रेरणा से उनके पिता बख्तावर सिंह एवं चंपा कंवर द्वारा विद्यालय को दो स्टील की विश्राम कुर्सी जिसकी अनुमानित लागत 12000 रुपये भेंट की गई इस अवसर पर उपप्रचार्य जयन्तिलाल गर्ग, पार्षद श्री प्रेमचंद बरुट व व्याख्याता महेन्द्र सिंह राठौड़ की उपस्थिति में भामशाह व प्रेरक को धन्यवाद ज्ञापित किया गया।

## लोकसभा चुनाव को लेकर राजनैतिक दलों के प्रतिनिधियों की ली बैठक



मरु लहर न्यूज

पत्नी। लोकसभा आम चुनाव 2024 के सफल संचालन को लेकर सोमवार को सहायक रिटर्निंग अधिकारी (उपखंड अधिकारी) लोकसभा निर्वाचन क्षेत्र पाली

## कक्षा आठवीं का विदाई समारोह सम्पन्न

मरु लहर न्यूज

सुमेरपुर। निकटवर्ती झाक गांव के राजकीय उच्च प्राथमिक विद्यालय में धूमधाम से कक्षा 8 वी का विदाई समारोह का आयोजन किया गया। इस कार्यक्रम का शुभारंभ स्व. अध्यक्ष जोहर सिंह जोधा और प्रधानाध्यापक किशोर रामावत द्वारा मां सरस्वती के समक्ष दीप प्रज्वलित कर किया। वही छात्र छात्राओं द्वारा सांस्कृतिक कार्यक्रम का आयोजन किया। विद्यालय के कक्षा आठवीं के कक्षाध्यापक राजेंद्र सिंह के प्रेरणा से विदाई लेने वाले छात्र और छात्राओं द्वारा विद्यालय में 12,000 रुपए का प्युरीफायर वाटर कूलर संप्रेम भेंट किया। कक्षा 7 वी के विद्यार्थियों द्वारा विदाई लेने वाले विद्यार्थियों को उपहार प्रदान किए गए। प्रधानाध्यापक किशोर रामावत ने लक्ष्य प्राप्ति में अनुशासन का महत्व समझाते हुए उनके उज्वल भविष्य की शुभकामनाएं दी। उपस्थित स्टाफ ने आशीर्वाद देकर सफल और भविष्य में निरंतर आगे बढ़ कर माता पिता एवम् विद्यालय का नाम रोशन करने की प्रेरणा प्रदान की। इस दौरान अध्यापक नरेंद्र कुमार, वालाराम, मुनेश बैरवा, शोला मीना, ललिता मीना, कमलेश और शारीरिक शिक्षिका नीलम सहित ग्रामवासी उपस्थित थे।

## सीएलजी सदस्यों की बैठक सम्पन्न, विभिन्न मुद्दों पर की चर्चा त्योहार अपणायत व सौहार्दपूर्ण वातावरण में मनावें : चौहान



मरु लहर न्यूज

सोजत। पुलिस चौकी परिसर में सोमवार सायं सीएलजी सदस्यों, गैर के चौधरियों, पंचों व प्रबुद्धजनों की बैठक सम्पन्न हुई। इस मौके उपखंड अधिकारी कुसुमलता चौहान ने कहा कि आगामी दिनों एकादशी के मौके निम्बडिया बरे पर गैर मेला, होली, धुलंडी, दुर्ग पर भय गैर मेला, बासोड़ा पूजन, शीतला सप्तमी का मेला व अन्य धार्मिक त्योहार आपसी तालमेल व अपणायत के साथ मिलजुलकर मनावें। उन्होंने अफवाहों से सतर्क रहने पर जोर दिया। पुलिस उपअधीक्षक देवरावसिंह सोढ़ा ने त्योहार परम्परागत तरीके से उमंग व उत्साह के साथ शांतिपूर्ण रूप से मनावे व पुलिस व प्रशासन का सहयोग करने पर जोर दिया तथा उपस्थितजनों के सुझाव

मागे। इस मौके उपस्थित सदस्यों ने मेले व शहर में बंद पड़े सीसीटीवी केमरे सुचारु कराने, यातायात व्यवस्था सुधारने, बेसहारा मवेशियों का आतंक, मुख्य बाजार में अवैध अतिक्रमण, स्टेट हाइवे 58 का मेले तक रुक बदलने, मेले में दुपहिया, तिपहिया वाहनों के प्रवेश पर अंकुश लगाने, अस्थाई पुलिस चौकी खोलने, मेले में रात्रि गश्त बढ़ाने की मांग रखी। बैठक में तहसीलदार डॉ. दिलीपसिंह, थानाप्रभारी कपूराराम चौधरी, इओ रवि खन्ना, पालिकाध्यक्ष प्रतिनिधि जुगलकिशोर निकुंम, आनंद भाटी, सोहनलाल टांक, चौधरी ताराचंद सेनी, बिड़ला इंटरनेशनल स्कूल निदेशक मदन गहलोत, यशोदाकंवर, मोहन बोरणा, शंकर बामणिगा, चौधरी भैराराम पालरिया, लुंबाराम, चम्मालाल, वेनाराम, मुत्रालाल तंवर, पदमचंद टांक, गांची समाज अध्यक्ष नरपत सोलंकी, हेमाराम सीरवी, गजेंद्र गहलोत एडवोकेट चेनाराम चौधरी, चम्मालाल खोरवाल, धनपतराज प्रजापत, भंवरसिंह नादावत, प्रभुलाल रांगी, खींवाराम सियाग, कन्हैयालाल गुप्ता, मो. ईसाफ सियाही, अब्दुलामी ताजक, ओम मोदी, हरकिशन चौहान, पपसा सिलावट, सदांम हुसैन, एएसआई वेदपाल चौधरी, दिनेश कुमार, किशोर कच्छवाह सहित बड़ी संख्या में प्रबुद्धजन उपस्थित थे। उपखंड अधिकारी कुसुमलता चौहान, डीएसपी देवरावसिंह सोढ़ा, तहसीलदार डॉ. दिलीपसिंह, सीआइ कपूराराम चौधरी, इओ रवि खन्ना, चेयारमैन प्रतिनिधि जुगलकिशोर निकुंम ने सोमवार सायं नगर के प्रमुख मार्गों, गैर निकलने वाले स्थलों, दुर्ग, जैतारणिया गेट, ढाल गली, मैन बाजार सहित विभिन्न मार्गों पर निरीक्षण कर व्यवस्थाएं देखीं।

## संत गरीबदास जी महाराज के बोध दिवस पर सतलोक आश्रम सोजत में दिव्य भंडारा आज से शुरू

सोजत। जोधपुर रोड़ रूपावास टोल नाके के पास स्थित सतलोक आश्रम सोजत में संत रामपाल जी महाराज के पावन सानिध्य में आदरणीय संत गरीबदासजी महाराज के बोध दिवस के उपलक्ष्य में आयोजित विश्वस्तरीय भंडारे का शुभारंभ आज से हो गया है। लड्डू जलेबी बर्फी जैसे देसी घी के व्यंजनों से परिपूर्ण इस महाभंडारे में पूरे विश्व को खुला निमंत्रण दिया गया है। सन् 1727 अर्थात विक्रम संवत 1783 फाल्गुन मास शुक्ल पक्ष की द्वादशी तिथि को संत गरीबदास जी महाराज को 10 वर्ष की आयु में पूर्ण परमेश्वर कबीर साहेब जी पृथ्वी पर आकर जिंदा वेशधारी बाबा के रूप में मिले थे। कबीर साहेब जी ने अपने साथ ले जाकर उन्हें ऊपर के सभी लोकों के दर्शन कराए। उन्हें ज्ञान उपदेश व नामदीक्षा देकर सतभक्ति करने के लिए पुनः पृथ्वी लोक में भेज दिया। जिसके बाद संत गरीबदासजी महाराज ने दिव्यदृष्टि से सतग्रंथ साहित्य की रचना करवाई थी, जिसमें परमात्मा का सम्पूर्ण भक्ति विधान वर्णित है। आज संत रामपाल जी महाराज के सानिध्य में परमात्मा का वही सतभक्ति विधान, सम्पूर्ण मानव जाति के कल्याणार्थ जगत को आध्यात्मिक मार्गदर्शन प्रदान कर रहा है।

## डॉ राठौड़ बने आर्थोपेडिक सोसायटी के अध्यक्ष

पत्नी। आर्थोपेडिक सर्जन की बैठक सोमवार को शहर में आयोजित हुई। बैठक में आर्थोपेडिक सोसायटी का गठन किया गया। जिसमें सर्वसम्मति से कार्यकारिणी का चुनाव सम्पन्न हुआ। इसमें अध्यक्ष पद पर डॉ. जी एस राठौड़, उपाध्यक्ष डॉ. विक्रम ओझा, महासचिव डॉ. कैलाश परिहार, संयुक्त सचिव डॉ. महेंद्र जोरवाल व डॉ. भरत शर्मा को कोषाध्यक्ष बनाया गया।

### नाम परिवर्तन

मेने मेरा नाम BHAVANA बाफे से बदलकर BHAVANA BHANSALI रख लिया है।भण्डिय में मुझे BHAVANA BHANSALI से जाना व पहचाना जाए।  
भावना भंसाली बालोतरा

**प्रपत्र-जी**  
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण  
**वड्डेरा ट्रेडलिनिक प्राइवेट लिमिटेड**  
[स्टॉर्स में गैर-विशिष्ट खुराक व्यापार और अचल संपत्ति परियोजनाओं के विकासकर्ता]  
एच-238 / 239, दुसरा चरण (एक्सस्टेंशन) सीके औद्योगिक क्षेत्र, बाड़मेर, राजस्थान-344001 में परिचालन

क्र.सं.	प्रासंगिक विवरण	वड्डेरा ट्रेडलिनिक प्राइवेट लिमिटेड
1	कॉर्पोरेट वेनदार का नाम	वड्डेरा ट्रेडलिनिक प्राइवेट लिमिटेड
2	पंजीकृत कार्यालय का पता	एच-238 / 239, दुसरा चरण (एक्सस्टेंशन) सीके औद्योगिक क्षेत्र, बाड़मेर, राजस्थान-344001
3	वेबसाइट का यूआरएल	उपलब्ध नहीं है
4	उस स्थान का विवरण जहां अधिकार प्राप्त किया गया है	राजस्थान के बाड़मेर जिले में और चोखा और लॉडी फ्लैट जो जोधपुर जिले में उपलब्ध नहीं है
5	मुख्य उत्पादों / सेवाओं की सूची	उपलब्ध नहीं है
6	मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	उपलब्ध नहीं है
7	कर्मचारियों / कामगार की संख्या	उपलब्ध नहीं है
8	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), सेनदारों की सूची, प्रक्रिया की बाट की घटनाओं के लिए प्राथमिक तिथियां सहित अधिक विवरण यहां उपलब्ध है	उपलब्ध विवरण cirp.vadara@gmail.com पर ईमेल द्वारा मांगा जा सकता है
9	संविदा की धारा 25(2)(ए) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	पात्रता मानदंड विस्तृत अभिरुचि की अभिव्यक्ति में उल्लिखित है और आरपी से निम्नलिखित ईमेल आईडी cirp.vadara@gmail.com पर भेज कर प्राप्त किया जा सकता है।
10	अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	03 अप्रैल 2024 (बुधवार)
11	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	13 अप्रैल 2024 (शनिवार)
12	अंतिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	18 अप्रैल 2024 (गुरुवार)
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	27 अप्रैल 2024 (शनिवार)
14	संभावित समाधान आवेदकों को सूचना प्राप्त करने के लिए अंतिम तिथि	02 मई 2024 (गुरुवार)
15	समाधान आवेदकों को सूचना प्राप्त करने के लिए अंतिम तिथि	01 जून 2024 (शनिवार)
16	ईआईआई आम करने के लिए संसाधित ईमेल आईडी	cirp.vadara@gmail.com

तिथि: 19.03.2024  
स्थान: भीलवाड़ा, राजस्थान  
पता: ई-5, श्रमण बसंत विहार, गांधी नगर, भीलवाड़ा, राजस्थान-311001

# बूथ अवेयरनेस समूह की सहायता से मतदान प्रतिशत बढ़ावें: जिला निर्वाचन अधिकारी

## लोकसभा आम चुनाव में मतदाता जागरूकता के लिए स्वीप कन्वर्जेन्स बैठक सम्पन्न

मरु लहर न्यूज

जालोर। जिला निर्वाचन अधिकारी पूजा पार्थ की अध्यक्षता में सोमवार को जिला कलकटेड सभागार में लोकसभा आम चुनाव-2024 में स्वीप गतिविधियों को लेकर स्वीप कन्वर्जेन्स बैठक सम्पन्न हुई। बैठक के दौरान जिला निर्वाचन अधिकारी पूजा पार्थ ने कहा कि लोकसभा आम चुनाव-2024 के मध्यनजर जिले में मतदान प्रतिशत बढ़ाने के लिए ग्राम स्तर पर बूथ अवेयरनेस समूह की सहायता से मतदान का प्रतिशत बढ़ाने की माईक्रो लेवल पर योजना बनाकर कार्य करें ताकि गत चुनाव में न्यून मतदान प्रतिशत वाले मतदान केंद्रों का मतदान प्रतिशत बढ़ाया जा सके। उन्होंने ग्राम स्तरीय कार्मिक, बीएलओ, पटवारी, ग्राम विकास अधिकारी, एएनएम, आशा सहयोगिनी, राजीविका सदस्य, एनसीसी, स्काउट, ग्राम सेवा सहकारी समिति का उपयोग कर बूथ अवेयरनेस रम्प को विशेष योजना के साथ क्रियाशील किये जाने के निर्देश दिए ताकि मतदान प्रतिशत को बढ़ाया जा सके। जिला निर्वाचन अधिकारी ने वीएचए एप को महाविद्यालयों व आईटीआई सहित अन्य लोगों को डाउनलोड करवाने के निर्देश दिए वहीं 'बूथ लेवल वन



पेज वन प्लान' के माध्यम से प्रवासियों को चिन्हित कर उन्हें मतदान के लिए प्रेरित करने की दिशा में विशेष प्रयास किये जाने के निर्देश दिए। उन्होंने डेमोक्रेसी वीक, सप्तरंगी सप्ताह तथा लोकतंत्र सप्ताह के साथ ही हेला टोली-जागो टोली के माध्यम से एनसीसी, स्काउट व एनएसएस स्वयंसेवकों द्वारा मतदान प्रतिशत बढ़ाने के लिए प्रयास किये जाने की बात कही।

जिला निर्वाचन अधिकारी ने चुनाव आयोग द्वारा जारी विस्तृत गाइडलाइन की समुचित पालना सुनिश्चित हो तथा स्वीप गतिविधियों के माध्यम से मतदाताओं को जागरूक करें ताकि शत-प्रतिशत मतदान सुनिश्चित हो सके। उन्होंने एईआरओ, विकास अधिकारियों, महाविद्यालय व शिक्षा विभाग के अधिकारियों को निर्देशित करते हुए कहा कि बूथ स्तर पर ग्राम स्तर पर वीएलओ, पटवारी व ग्राम विकास अधिकारी आपस में समन्वय कर स्वीप गतिविधियों के माध्यम से महिलाओं, वृद्ध व नव मतदाताओं सहित आमजन को प्रेरित करें। उन्होंने गत चुनाव में कम मतदान वाले केंद्रों पर मतदान बढ़ाने एवं लोगों को मतदान करने के लिए जागरूक करने के लिए एईआरओ, एईआरओ व विकास अधिकारियों को विशेष प्रयास करने की बात कही। इस दौरान स्वीप प्रभारी व जिला परिषद के सीईओ जवाहर चौधरी ने स्वीप के तहत ग्राम पंचायत, ब्लॉक केंद्र, वार्ड एवं बूथ लेवल पर होने वाले विभिन्न जागरूकता गतिविधियों के बारे में जानकारी देते हुए महिलाओं, ट्रांसजेण्डर व वृद्धजनों को मतदान के लिए प्रेरित करने के साथ ही विद्यालयों व महाविद्यालयों में ईएलसी के माध्यम से मतदाताओं को जागरूक करने की बात कही।

**HDB FINANCIAL SERVICES LIMITED POSSESSION NOTICE**

Registered Office: Radhika 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat. Pin Code: 380009  
BRANCH OFFICE: E-145, Second Floor, Ramesh Marg, Opp Sardar Patel Marg, C-Scheme, Jaipur, Rajasthan - 302001

Whereas, The Authorised Officer of Hdb Financial Services Limited Under the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (4 of 2002) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rule 3 (2) Of The Security Interest (Enforcement) Rules, 2002 Issued Demand Notice To The Borrowers As Detailed Hereunder, Calling Upon The Borrowers To Repay The Amount Due On 14/03/2024. The Said Demand Notice, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same. The Said Borrower/Co-Borrower Having Failed To Repay The Amount, Notice is hereby given to the Borrower/Co-Borrower And The Public In General That The Undersigned In Exercise Of Powers Conferred On It Under Section 13(4) Of The Said Act Read With Rule 3 (2) Of The Said Rules Has Taken Possession Of The Property Described Hereunder On The Date Mentioned Alongwith. The Borrowers In Particular And Public In General Are hereby Cautioned Not To Deal With The Property And Any Dealings With The Property Will Be Subject To The Charge Of Hdb Financial Services Limited For The Amount Specified Herein With Future Interest, Costs And Charges From The Respective Date. Details Of Borrower/Co-Borrower/Guarantors, Loan Account Number, Loan Amount, Details Of Security, Date Of Demand Notice, Claimed Amount, Date Of Possession Are Given Herein Below

**1) NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTOR; 2) LOAN ACCOUNT NUMBER; 3) LOAN AMOUNT; 4) DATE OF DEMAND NOTICE; 5) CLAIMED AMOUNT IN INR; 6) DETAILS OF SECURITIES; 7) DATE OF POSSESSION**

**NAME OF THE BORROWER & CO-BORROWER:** Royal Bull Accessories And Service Center- Opposite Hotel Ganga Singh Place, Ajmer Road Nagaur Ho-341001 Rajasthan And Also At - Khathko Ka Mohalla Near Kumhar Darwaja, Nagaur Ho-341001, 2. Mumal Ka Khathko Ka Mohalla Near Kumhar Darwaja, Nagaur Ho-341001, 3. Suni Toswara Khathko Ka Mohalla Near Kumhar Darwaja Ke Bahar, Nagaur, Nagaur Ho-341001, Rajasthan, 4. Mukesh So Madan Kumhar Darwaja Ke Bahar Khathko Mohalla, Nagaur, Nagaur Ho-341001 Rajasthan; **LOAN ACCOUNT NO.:** 22128365; **LOAN AMOUNT:** Rs.21,63,988.28/- words Rupees Twenty One Lakh Eighty Three thousand Nine Hundred Eighty Eight Pesa Ninety Nine Only; **DATE OF DEMAND NOTICE:** 15.03.2023. **AMOUNT CLAIMED:** Rs.21,63,988.99/-In words Rupees Twenty One Lakh Eighty Three thousand Nine Hundred Eighty Eight Pesa Ninety Nine Only; **DATE OF POSSESSION:** 15.03.2024

The Borrowers' Attention is Redirected To Provisions Of Sub-section (8) Of Section 13 Of The Act, In Respect Of Time Available To Redeem The Secured Asset.

For Any Query Please Contact Mr. Neel Kishore: 9027247829, HDB Financial Services Limited, BRANCH OFFICE: E-145, Second Floor, Ramesh Marg, Opp Sardar Patel Marg, C-Scheme, Jaipur, Rajasthan - 302001

Place: JAIPUR, Date: 19.03.2024 Sd/- For HDB Financial Services Limited, Authorised Officer

**COURT NOTICE**

IN THE COURT OF ADDITIONAL PRINCIPAL JUDGE  
Add. Family Court-II, AT RANCHI

**Original suit 996/2023,**  
SMT. PUJA KUMARI ..... APPLICANT,  
VERSUS  
VARUN KUMAR JAIN .... OPPOSITE PARTY

**NOTICE TO:-**  
VARUN KUMAR JAIN, Son of Anil Kumar Jain, Residence of B-157, 2nd Apartment, Narayan Vihar, Gajsinghpur, Ajmer Road, Rajasthan, Pin No-302021.

Whereas above named Applicant has filed a case against you/US 13(1) (ia) (b) read with Section-10 of the Hindu Marriage Act, 1955, in this court. In spite of issuance of summons through registered post you failed to appear before this court.

You are hereby informed to appear before this court physically on 18.04.24 at 7:30 AM, filing which the case will be heard ex-parte against you in accordance with law.

Given under my hand and seal of the court on this 15.03.24.

Sd/- Additional Principal Judge, Add. Family Court-II, Ranchi.

**PUBLIC NOTICE**

Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No- 23, New Rohtak Road, Karol Bagh, Delhi- 110005

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	M/s Limba Udhog, Hema Ram, Jhamku Devi, 360905000696 Represented by Proprietor Hema Ram Goun Mandi, Prangan Osian Ke Pass Osjan Jodhpur Rajasthan Jodhpur- 342303	Commercial Property Situated At Plot No.3, Block No. R, Main Mandi Compound, Osian, Jodhpur, Rajasthan	19/02/2024 Rs. 4,92,152.00/-	02-07-2023

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice otherwise further steps will be taken as per the provisions of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date : March 19, 2024  
Place : Jodhpur

Authorized Officer  
ICICI Bank Limited

**SALUTE THE SOLDIER**

**Dy. Commandant. Ajit Kishore Narain**

ITBP salutes its braveheart Dy. Commandant Ajit Kishore Narain of 2nd Battalion, who made supreme sacrifice in the line of duty on this day in Ladakh in Resident of : H.No. 308, Patliputra Colony, PO-Patliputra, Distt- Patna, Bihar.

**INDO-TIBETAN BORDER POLICE (ITBP)**

**"IMPORTANT"**

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**Container Corporation of India Ltd.**

(Formerly known as Container Corporation of India Ltd.)  
CONCOR Third Floor, MDR Building, Naraina Business Park, Opp. Okhla metro station, New Delhi-110020

**Tender Notice (REGISTRATION MODE ONLY)**

Tender No: CON/IT/16/3/2024

Name of Work: Open Tender in Two Bids System For AMC and ATS Support of Hardware and Software for HR Payroll e-Office, GST, TMS Application & Operation System with Backup & Restore System and e-Filing Mobile Application Providing Digital Platform and Hardware and Software at CONCOR Central Site, TKD for period of three years

Particulars	Estimated Cost
Estimated Cost	Rs. 9,79,71,243.00
Earnest Money Deposit	Rs. 5,00,00,000 through e-Payment, (2% of per annum estimated cost)
Performance Bank Guarantee	5% of total awarded work order value
Cost of Document	Rs. 1,00,00,000 inclusive of all taxes and duties through e-payment.
Tender Processing Fee	Rs. 30,00,000 plus taxes as applicable, (Non-refundable) through e-payment.
Date of Sale (Online)	From 19.03.2024 11:00 hrs. to 08.04.2024 (upto 17:00 hrs.)
Date & Time of submission of tender	09.04.2024 upto 17:00 Hrs.
Date & Time of opening of tender	10.04.2024 at 12:30 Hrs.

CONCOR reserves the right to reject any or all the tenders without assigning any reason therefor. This tender can be downloaded from the website [www.tendersconcor.com](http://www.tendersconcor.com). Concom/Am/ Addendum to this Tender, if any, will be published on website [www.concor.com](http://www.concor.com).

Group General Manager (P&S)/Area-II

**TRUCAP FINANCE LIMITED**

(Formerly known as Dhanvarsha Finvest Ltd)

Registered Office: 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra, GST No: 27AAACD988701ZC Corporate Identity Number: L24231MH1994PLC334457

**PUBLIC NOTICE**

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) on 22nd March 2024 at Jodhpur at 11:00 A.M.

Branch address: TruCap Finance Limited (formerly known as Dhanvarsha Finvest Limited), Shop No. 11, 1st Floor, Manji Ka Hatha, Main Mandore Road, Jodhpur, Rajasthan - 342 006.

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

**Balotra Branch:** GI0000000132155.  
**Jodhpur Branch:** GL0000000121835, GL0000000133632, GI0000000134133, GL0000000135159, GI0000000135919.  
**Nagaur Branch:** GI0000000143851.  
**Sojat Branch:** GL0000000135625, GL0000000141738, GI0000000151737.  
**Suratgarh Branch:** GL0000000135071, GI0000000135424.  
**Suratgarh Branch:** GI0000000156677.

For more details, please contact TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd).

Contact Person: Salish Kumar  
Contact Number(s): 9560735444

TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.

TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd)

Indianexpress.com

**The Indian Express**

Journalism of Courage

**I arrive at a conclusion not an assumption.**

Inform your opinion with detailed analysis.

**UGRO U GRO CAPITAL LIMITED**

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurva, Mumbai 400070

**POSSESSION NOTICE APPENDIX IV (See rule 8(1)) (For Immovable Property)**

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurva, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002, on the day, month and year mentioned below. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower Details	Demand Notice Date and Amount	Mortgaged Property	POSSESSION DATE
1) JYOTI BANGLES 2) LAXMAN SINGH 3) SHARDA KANWAR Loan Account Number: HCFPALSEC0001037931	Demand Notice dated 27-12-2023 for an amount of Rs. 22,48,823/- (Rupees Twenty-Two Lakhs Forty-Eight Thousand Eight Hundred and Twenty-Three Only) as on 27-12-2023	All that piece and parcel of land lying and situated at Patta Vilekh No. MP/7413, Plot No.181 (Part), Area 133.33 sq. Yard, Kharsara No. 621 Chak No. 2, Vishnu Nagar, Pali Tehsil, District Pali (Raj.). Butted and Bounded by the property as in North - Part of Plot No.181, In South - 20 feet wide road, In East - Part of Plot No. 183 & 182, In West - Part of Plot No. 181.	15-03-2024

Date: 19.03.2024. Place: Pali, Rajasthan  
SD/- Ramjal Gupta - Authorised Officer - UGRO Capital Limited

**RBL BANK LIMITED**

Administrative Office: 1st Lane, Shahpur, Kolhapur-416001  
Regional Operating Center: 1st Floor, Building No. 1, Modi Mills Compound, Okhla Industrial Estate, New Delhi-110020

**PHYSICAL POSSESSION NOTICE**

Whereas, the undersigned being the Authorized Officer of RBL Bank Ltd. under Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon Borrower/Co-Borrower/Guarantor (including the Legal Heirs, in case of death of any of the Borrower/Co-Borrower/Guarantor (s) to repay the amount mentioned in the notice within 60 days from receipt of the said notice. The Borrower/Co-Borrower/Guarantor (including the Legal Heirs, in case of death of any of the Borrower/Co-Borrower/Guarantor (s)) having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower/Guarantor (including the Legal Heirs, in case of death of any of the Borrower/Co-Borrower/Guarantor (s)) and the public in general that the undersigned being the Authorized Officer of the RBL Bank Ltd, has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him/under sub-section (4) of the section 13 of the said Act read with Rule 9 of the Security Interest (Enforcement) Rules, 2002.

Sr. No.	Name and Address of the Borrower, Co-Borrower/Guarantors/Mortgagor	Details of Properties/ Address of Secured Assets to be Enforced	Date of Demand Notice	Amount Due in Rs.	Date of Possession
1	M/s SIDHARTH TEXTILE (THROUGH IT'S PROPRIETOR SH. ARVIND KACHOLIA), GOPALPURA MODE, BASANT BAHAR COLONY, GOPALPURA MODE, TONK ROAD, JAIPUR, RAJASTHAN-302018 ALSO AT: 36-37, DIGGI KATLA, PUROHIJI KA KATLA, JOHRI BAZAR, JAIPUR, RAJASTHAN-302003, ARVIND KACHOLIA, PROPRIETOR OF M/s SIDHARTH TEXTILE, PROPERTY NO. B-21, BASANT BAHAR COLONY, GOPALPURA MODE, TONK ROAD, JAIPUR, RAJASTHAN-302018	Plot No. B-21, Basant Bahar Colony, Jaipur, Admeasuring 99.62 Sq. Yd	16-08-2023	Rs. 4,23,39,026.42 (Rupees Four Crore Twenty Three Lacs Thirty Nine Thousand Twenty Six and Paise Four Only) as on 16.08.2023	14-03-2024

The Borrower/Co-Borrower/Guarantor (including the Legal Heirs, in case of death of any of the Borrower/Co-Borrower/Guarantor (s)) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the RBL Bank Ltd.

Date : 18/03/2024 Place: Jaipur Authorised officer RBL Bank Ltd.

**SHRIRAM FINANCE LIMITED**

Reg. Off. Shri Tower, Plot No. 14A, South Phase, Industrial Estate, Guindy Chennai - 600032, Tamil Nadu, Admn. Off. Level 2, 6th Floor, Building No.02, Aurum O' Park, Gm 4/1, T. Thane, Belpur Road, Gansoli, Navi Mumbai-400710, Branch Office: Plot No.627, Upper Union Bank Gandhi Colony, Jaisalmer-345001 (Raj.)

**SYMBOLIC POSSESSION NOTICE**

Whereas, the undersigned being the authorized officer of Shriram Finance Limited (SFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (54 of 2002) issued demand notices to the borrowers and the public in general that the undersigned being the authorized officer of the said company has taken possession of the property described herein below in exercise of powers conferred on him/under section 13(4) of the said Act read with Rule 8 of the said Rules, on this 12/03/2024.

Borrower & CoBorrower Name and Address	Amount due as per Demand Notice	Description of Property
1) Ashu Dan S/o Kishan Dan, Ward No. 7 Sirva, Devi Kot, Teh. Fatehgarh, Distt. Jaisalmer 345027 Rajasthan and Ashu Dan S/o Kishan Dan, Kharsara No. 419/878, Village Sangar, Gram Panchayat Devi Kot Panchayat Samiti Sam. Distt. Jaisalmer 345027 Rajasthan and Ashu Dan S/o Kishan Dan, Kharsara No. 419/878, Village Sangar, Gram Panchayat Devi Kot Panchayat Samiti Sam. Distt. Jaisalmer 345027 Rajasthan	To pay Rs. 21,48,911/- (Rupees Twenty One Lakh Forty Eight Thousand Nine Hundred Eleven Only) under reference of Loan A/c No. - CDJIST1706290001 Demand Notice Dated:- 08/01/2024	Kharsara No. 419/878 Measuring Area of 971.21 Sq. mtr. Situated At Village Sangar, Gram Panchayat Devi Kot Panchayat Samiti Sam. Distt. Jaisalmer 345027 Rajasthan And Bounded By: East - N.H. 15, Jaisalmer Bypass Road, South - Kharsara No. 419, West - Kharsara No. 417, North - Kharsara No. 419

This notice is also hereby to caution the general public at large that the authorized officer of SFL in the lawful Symbolic Possession of the immovable property mentioned herein above and the Borrowers or any person shall not after receipt of this symbolic transfer by way of sale, lease, otherwise deal with the property and any dealings with the property referred to in this notice, without prior written consent of SFL.

Date : 19.03.2024  
Place : JAISALMER  
Sd/-, Authorised Officer  
Shriram Finance Ltd

**Possession Notice (For Immovable Property) Rule 8 (1)**

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice to the Borrowers/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) (Co-Borrowers)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Raj Kumar Mrs. Manita Rani Rajiv Singh (Prospect No. IL10365037)	All that piece and parcel of Patta No. 26, Book No. 22, Situated At Village Araniyanwali, Hanumangarh, Rajasthan, 335513, Area Admeasuring (IN Sq.ft.): Property Type: Land Area, Built Up Area, Carpet Area Property Area: 1404.00, 1404.00, 1123.00, (Nine Only)	Rs.578339/- Rupees Five Lakh Seventy Eight Thousand Three Hundred and Thirty Nine Only	11- Dec-2023	15- Mar-2024

For further details please contact to Authorised Officer at Branch Office-4th floor, Vinayak Heights, Gautam Marg, Vaishali Nagar, Jaipur, Rajasthan 302021 or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana

Place: Jaipur, Date: 19-03-2024 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

**SRG HOUSING FINANCE LIMITED**

(CIN: L65922RJ1999PLC015440)

321, S.M. Lodha Complex, Near Shastri Circle, Udaipur-313001 (Rajasthan). Phone 0294-2561882 Email: info@srghousing.com Website: www.srghousing.com

**SYMBOLIC POSSESSION NOTICE RULE 8(1) (For Immovable Property)**

Whereas, the undersigned being the authorized officer of SRG Housing Finance Limited, 321, S.M. Lodha Complex, Near Shastri Circle, Udaipur - 313001 (Rajasthan), under the Securitisation And Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, issued demand notices on the dates mentioned against each account calling upon the respective borrowers/co-borrowers/mortgagors/guarantors, to repay the amount within 60 days from the date of receipt of the said notices. The borrowers/co-borrowers/mortgagors/guarantors having failed to repay the amount, notice is hereby issued to the borrowers/co-borrowers/mortgagors/guarantors and the public in general, that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act, read with rule 8 of the said rules, on the dates mentioned against each account. The borrowers/co-borrowers/mortgagors/guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of SRG Housing Finance Limited, 321, S.M. Lodha Complex, Near Shastri Circle, Udaipur - 313001 (Rajasthan), for the amounts mentioned below plus future interest and cost charges thereon until the realization. The Borrowers/Co-borrowers/Mortgagors/Guarantors attention are invited to the provisions of sub-section (8) of section 13 of the said Act, in respect of time available to redeem the available secured assets.

S. No.	Loan Account Number (Lan) No. Borrowers/ Co-borrowers/ Guarantors	1) Date Of Demand Notice 2) Date Of Physical Possession 3) Claim Amount As Per Demand Notice	Description Of Immovable Property (Together With Buildings And Structures Constructed, To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth.)
1.	HLR0000000010280 Mr. Heera Lal Gurjar S/o Mr. Bharu Lal Gurjar (Borrower) Mrs. Deu Devi W/o Mr. Heera Lal Gurjar (Co-Borrower) Mr. Bharu Lal S/o Mr. Gada Ji (Guarantor-1) Mr. Roshan Lal Gurjar S/o Mr. Raju Lal Gurjar (Guarantor-2)	1. Date Of Demand Notice - December 11, 2023 2. Date Of Symbolic Possession - March 13, 2024 3. Claim Amount As Per Demand Notice - ₹ 6,84,080/- Rupees Six Lakh Eighty Four Thousand And Eighty Only As On November 20, 2023. Future Interest, Incidentals Expenses, Cost, Charges Etc., W.e.f. November 21, 2023.	All That Piece And Parcel Of Land Owned By:- In The Name Of Mr. Heera Lal Gurjar S/o Mr. Bharu Lal Gurjar Having Patta No. - 04, Book No. - 52, Gram - Kemari, Gp - Aamdala, Ps - Kareda, Tehsil - Kareda, District - Bhiwara (Rajasthan) Admeasuring About 2700.00 Sq. Gaj, Surrounded By:- East - Hardey / Lachhu, West - Common Rasta & Exit, North - Narayan / Bharu, South - Hardey / Lachhu

PLACE: Udaipur  
DATE: 19-03-2024  
SD/-  
Authorized Officer  
SRG Housing Finance Limited

**SRG HOUSING FINANCE LIMITED**

(CIN: L65922RJ1999PLC015440)

321, S.M. Lodha Complex, Near Shastri Circle, Udaipur-313001 (Rajasthan). Phone 0294-2561882 Email: info@srghousing.com Website: www.srghousing.com

**PHYSICAL POSSESSION NOTICE RULE 8(1) (For Immovable Property)**

Whereas, the undersigned being the authorized officer of SRG Housing Finance Limited, 321, S.M. Lodha Complex, Near Shastri Circle, Udaipur - 313001 (Rajasthan), under the Securitisation And Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, issued demand notices on the dates mentioned against each account calling upon the respective borrowers/co-borrowers/mortgagors/guarantors, to repay the amount within 60 days from the date of receipt of the said notices. The borrowers/co-borrowers/mortgagors/guarantors having failed to repay the amount, notice is hereby issued to the borrowers/co-borrowers/mortgagors/guarantors and the public in general, that the undersigned has taken physical possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act, read with rule 9 of the said rules, on the dates mentioned against each account. The borrowers/co-borrowers/mortgagors/guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of SRG Housing Finance Limited, 321, S.M. Lodha Complex, Near Shastri Circle, Udaipur - 313001 (Rajasthan), for the amounts mentioned below plus future interest and cost charges thereon until the realization. The Borrowers/Co-borrowers/Mortgagors/Guarantors attention are invited to the provisions of sub-section (8) of section 13 of the said Act, in respect of time available to redeem the available secured assets.

S. No.	Loan Account Number (Lan) No. Borrowers/ Co-borrowers/ Guarantors	1) Date Of Demand Notice 2) Date Of Physical Possession 3) Claim Amount As Per Demand Notice	Description Of Immovable Property
1.	HLR0000000007632 Mr. Tejpal Meena S/o Mr. Ram Lal Meena (Borrower) Mrs. Chhoti Kumari Meena D/o Mr. Dhanna Lal Meena (Co-Borrower) Mr. Sukh Dev Meena S/o Mr. Dhanna Lal Meena (Guarantor)	1. Date Of Demand Notice - December 20, 2021 2. Date Of Physical Possession - March 14, 2024 3. Claim Amount As Per Demand Notice - ₹ 5,42,390/- Rupees Five Lakh Forty-two Thousand Three Hundred And Ninety Only As On December 10, 2021 Plus Future Interest, Incidentals Expenses, Cost, Charges, Etc. W.e.f. 15/ December 11, 2021	All That Piece And Parcel Of Land Owned By:- In The Name Of Mr. Tejpal Meena S/o Mr. Ram Lal Meena Having Plot With Patta No.-20, Gram Panchayat-Parasli, Panchayat Samiti-Bassi, Tehsil - Bassi, District -Jaipur (Rajasthan) Admeasuring About - 120.00 Sq. Gaj, Surrounded By:- East - Gali On December 10, 2021 Plus Future Interest, Incidentals Expenses, Cost, Charges, Etc. W.e.f. 15/ December 11, 2021

PLACE: Udaipur  
DATE: 19-03-2024  
SD/-  
Authorized Officer  
SRG Housing Finance Limited

**VASTU HOUSING FINANCE CORPORATION LTD**

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra. CIN No.: U65922MH2005PLC272501

**POSSESSION NOTICE**

Whereas, the undersigned being the Authorized Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S.N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Sanjay Gujar, Asha Kumari Gocher, Bhanwarlal Gurjar, Harbal Gurjar, Pawan Kumar LP000000026885	18-12-2023 Rs.101098 as on 13-12-2023	Patta No 21074, Kharsara No. 418, Khanpur, Gram Panchayat Vihar, Na, Jhalawar, Rajasthan, 326038, having Plot/Built up Area Adm. 999.6 Sq.ft.	Symbolic Possession Taken on 15-03-2024
2	Late Murlidhar Rathor (Deceased) Through all legal Heirs (Applicant), Manju Devi Wife of Late Murlidhar Rathor (Co Applicant and Legal Heir of Deceased Applicant), Urvashi Daughter of Late Murlidhar Rathor (Legal Heir of Deceased Applicant), Naman Son of Late Murlidhar Rathor (Legal Heir of Deceased Applicant) LP0000000031408	18-12-2023 Rs.737880 as on 13-12-2023	Part of Plot No. C-16, Kh No. 1328 and 1330, Madanganj-Kishanghar, Ajmer, Rajasthan, 305801, Plot/Built up Area Adm 100 Sq.yds.	Symbolic Possession Taken on 13-03-2024

Date : 19.03.2024  
Place : Jhalawar, Ajmer  
Authorized officer  
Vastu Housing Finance Corporation Ltd

**Motilal Oswal Home Finance Limited**

Regd. Office: Motilal Oswal Tower, Rahimullah Sayani Road, Opp. Patel ST Depot, Prabhadevi, Mumbai - 400 025, C-829/1889898 Website: www.motilaloswal.com, Email: hfquery@motilaloswal.com

**DEMAND NOTICE**

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of Motilal Oswal Home Finance Limited (MOHFL) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Sr. No.	Loan Agreement No./Name of the Borrower(s)/Co-Borrower(s)/Co-Applicant Name/Guarantor Name	Date of Demand Notice and Outstanding	Description of the Immovable Property
1	LXUDA00417-180051038/ LXMOHOF1121-220603664/ Rakeshkumar Mohanlal Hiragar / Mohan Lal	23-Feb-24/Rs.1354371/- (Rupees Thirteen Lakh Fifty Four Thousand Three Hundred Seventy One Only)	Patta No 003518, 307033 Teshai Pindwada Dist Sirohi 307031 Udaipur Rajasthan
2	LXUDA00417-180066300/ LXMOHOF121-220613849/ Keshulal Bhimaji Kharadi / Mohani Keshu Lal Kharadi/ Narulal Nana Ji	29-Feb-24/Rs.516871/- (Rupees Five Lakh Sixteen Thousand Eight Hundred Seventy One Only)	Village Lunawato Ka Khara Panchayat Samiti Jhadol Dist Udaipur 313702 Udaipur Rajasthan

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that MOHFL is a secured creditor and the loan facility available by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, MOHFL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. MOHFL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), MOHFL has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the MOHFL. This remedy is in addition and independent of all the other remedies available to MOHFL under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of MOHFL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Rajasthan  
Date : 19-03-2024  
SD/-  
Authorized Officer,  
(Motilal Oswal Home Finance Limited)

**PROTECTING INVESTING FINANCING ADVISING**

Aditya Birla Finance Limited

Registered Office : Indian Rayon Compound, Veraval, Gujarat - 362266  
Branch Office: 2nd Floor, Shakun Emporia, C-23, Ashok Marg, C-Scheme, Jaipur-302001

**"APPENDIX- IV-A"**

(See proviso to rule 9 (1) "Security Interest (Enforcement) Rules, 2002")

**Sale Notice For Sale of Immovable Property**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) read with rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (54 of 2002).

Notice is hereby given to the public in general and in particular to the Borrower (